

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/GT/2017 (on remand)

Subject : Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi district, Karnataka for the period 1.4.2014 to 31.3.2019.

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondent : PCKL

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nitish Gupta, Advocate, UPCL
Ms. Varnika Tyagi, Advocate, UPCL
Shri Basava Prabhu Patil, Senior Advocate, PCKL
Shri Arunav Patnaik, Advocate, PCKL
Ms. Bhabna Das, Advocate, PCKL
Shri Arpit Kumar Mishra, Advocate, PCKL

Record of Proceedings

The case was called out for a hearing through hybrid mode.

2. At the outset, the learned senior counsel for the Respondent PCKL submitted that the Respondent has filed Civil Appeal Nos. 15102-15103 of 2025 before the Hon'ble Supreme Court, and, in terms of the order dated 22.5.2026 passed by the Hon'ble Supreme Court in the aforementioned civil appeals, sought liberty to file objections in the present proceedings.

3. The learned counsel for the Petitioner sought time to file its response after the Respondents filed their objections.

4. After hearing the learned counsel for the parties, the Commission directed the Petitioner to file the following additional information/clarification, on an affidavit, on or before **27.6.2026**:

- a) *Clarify whether the letter dated 20.3.2014 issued by the Deputy Commissioner, Udupi District, was issued pursuant to any statutory proceeding, governmental decision, KSHRC direction, or any other binding authority, and place on record all relevant supporting documents/proceedings in this regard.*
- b) *Clarify the necessity warranting payment of compensation to fishermen and explain how the compensation payment of Rs. 302 lakh qualifies for admissibility under Regulation 14(3)(i) of the 2014 Tariff Regulations, and whether such expenditure was mandatory and unavoidable in nature.*
- c) *Furnish complete details of the approved and utilized amounts under CSR and R&R heads, along with the auditor-certified accounting treatment of the impugned expenditure, and clarify whether the present claim would result in any duplication of recovery.*



d) *Furnish the actual O&M expenses incurred for the generating station during the tariff period 2014-19, as sought vide ROP of the hearing dated 16.4.2026. It is observed that the direction issued vide ROP dated 16.4.2026 for submission of actual O&M expenses for the tariff period 2014-19 was intended to have the complete factual matrix and financial particulars on record for proper adjudication of the remanded issues and consequential determinations, if any. The furnishing of actual O&M data, therefore, is only in the nature of compliance with the procedural direction of the Commission and shall be without prejudice to the rights and contentions of the Petitioner regarding the scope of remand.*

5. The Respondents are permitted to file their objections/replies on or before **14.7.2026**, after serving a copy to the Petitioner, who may file their response, if any, by **31.7.2026**

6. The Petition shall be listed for hearing on **6.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

